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WP-26148-2024

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 21<sup>st</sup> OF SEPTEMBER, 2024

WRIT PETITION No. 26148 of 2024

*SUKHRAM AND OTHERS*

*Versus*

*MAHESH AND OTHERS*

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Appearance:

Shri Suraj Yadav - Advocate for the petitioners.

Shri Sudarshan Joshi - Government Advocate for the respondent/State.  
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ORDER

Learned counsel for the petitioners prays for withdrawal of the petition with liberty to prefer First Appeal under Section 44(1) of M.P. Land Revenue Code, 1959 before the Collector.

Prayer is allowed and the petition is dismissed as withdrawn with the liberty prayed for.

In case, the First Appeal is preferred by the petitioners before the Collector within a period of one month from today then the same shall be decided by the Collector on merits and shall not be dismissed on the ground of limitation.

(PRANAY VERMA)  
JUDGE